

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/RP/2013

in

Petition No. 269/2009

Coram:

Shri V.S Verma, Member

Shri M.Deena Dayalan, Member

Date of Hearing: 27.8.2013

Date of Order: 4.9.2013

In the matter of

Review of order dated 28.05.2013 in Petition No 269/2009 for Talcher Super Thermal Power Station, Stage-II (2000 MW) for determination of tariff of the period 1.4.2009 to 31.3.2014

And in the matter of

NTPC Ltd., New Delhi

...**Petitioner**

Vs

- (1) Transmission Corporation of Andhra Pradesh Ltd, Hyderabad
- (2) AP Eastern Power Distribution Company Ltd, Visakhapatnam
- (3) AP Southern Power Distribution Company Ltd, Tirupathi
- (4) AP Northern Power Distribution Company Ltd, Warangal
- (5) AP Central Power Distribution Company Ltd, Hyderabad
- (6) Tamil Nadu Generation and Distribution Corporation Ltd, Chennai
- (7) Power Company of Karnataka Ltd, Bangalore
- (8) Bangalore Electricity Supply Company Ltd, Bangalore
- (9) Mangalore Electricity Supply Company Ltd, Mangalore
- (10) Chamundeshwari Electricity Supply Corporation Ltd, Mysore
- (11) Gulbarga Electricity Supply Company Ltd, Gulbarga
- (12) Hubli Electricity Supply Company Ltd, Hubli
- (13) Kerala State Electricity Board, Thiruvananthapuram
- (14) Electricity Department, Government of Puducherry, Puducherry
- (15) Grid Corporation of Orissa Ltd, Bhubaneshwar

...**Respondents**

Parties present

1. Shri S.K.Mandal, NTPC
2. Shri Ajay Dua, NTPC
3. Shri Rohit Chhabra, NTPC
4. Shri Parimal Piyush, NTPC
5. Shri K.R Sunit, NTPC

ORDER

This petition has been made by the petitioner, NTPC Ltd., for review of order 28.5.2013 in Petition No 269/2009 pertaining to determination of tariff for Talcher Super Thermal Power Station, Stage-II, hereinafter referred to as the "generating station" (2000 MW) for the period from 1.4.2009 to 31.3.2014.

2. Aggrieved by the said order, the petitioner has sought review limited to the issue of disallowance of claim of expenditure incurred for procurement of Wagons and Locos for MGR system associated with the generating station.

3. Heard the representative of the petitioner 'on admission'.

4. Admit. Issue notice.

5. The petitioner is directed to serve copy of the petition along with this order on the respondents, latest by 10.9.2013. The respondents shall file its reply on or before 17.9.2013 with advance copy to the petitioner, who shall file its rejoinder, if any, by 24.9.2013.

6. The petitioner is directed to submit on affidavit, the copy of the letter containing the technical approval of CEA in respect of the Wagons and Locos.

7. The petitioner is also directed to submit information on affidavit, on the following, with copy to the respondents:

(a) Details of coal receipts from all sources including imported coal before and after development of Kaniha Mine.

(b) The number of locos and MGR Wagons were/are in service specific to this generating station for bringing coal from different sources, giving details of wagon provided by Railways and the wagons owned by the petitioner.

(c) The number of Locos and Wagons envisaged originally for both the stages of Talcher STPS. Locos and MGR Wagons purchased and capitalized so far in each

Stage and justifying the requirement of additional Locos and MGR Wagons for this generating station.

7. Matter shall be listed for hearing on 8.10.2013. Pleadings in the matter shall be completed before the said date.

Sd/-
[M.Deena Dayalan]
Member

Sd/-
[V.S.Verma]
Member